

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 207- IA/285(AHM)2021
ITEM No. 208- IA/806(AHM)2021
ITEM No. 209- Cont. P/3(AHM)2022
In
IA/411(AHM)2021
ITEM No. 210- IA/39(AHM)2022
ITEM No. 211- IA/302(AHM)2024
In
CP(IB) 305 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s
Pacific Pipe Systems Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate in (Con. P/3/2022) &
: (IA/302/2024)
For the Respondent : Mr. Arvindakshan Nair, Advocate in (IA/285/2021 &
: (IA/302/2024)

ORDER

IA/302(AHM)2024

It is seen that a reply was filed on 12.03.2024 vide inward diary No. 2173, which is taken on record. Further, rejoinder was also filed by the applicant / liquidator on 19.04.2024 vide inward diary No. 3362, which is also taken on record

We have heard the learned counsels for the applicant / liquidator as well as respondent and perused the record.

Further, both the parties are directed to file their written synopsis giving facts, law and citations, if any, not exceeding three pages within 7 days from the date of this order.

Reserved for the order.

IA/285(AHM)2021, IA/806(AHM)2021, Cont. P/3(AHM)2022 & IA/39(AHM)2022

Re-list on 04.06.2024.

**SAMEER KAKAR
MEMBER (TECHNICAL)**

**SHAMMI KHAN
MEMBER (JUDICIAL)**